

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 21.02.2024

Misc. Application No. 1728 of 2023
And
Misc. Application No. 1729 of 2023
And
Appeal No. 129 of 2024

Mr. Mangiram Sharma ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Tomu Francis, Advocate for the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Nishit Dhruva,
Ms. Rasika Ghate, Ms. Shefali Shankar and Mr. Dhruv
Kapadia, Advocates i/b MDP & Partners for the Respondent.

AND
Misc. Application No. 1730 of 2023
And
Misc. Application No. 1731 of 2023
And
Appeal No. 130 of 2024

Mr. Manoj Sharma ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Tomu Francis, Advocate for the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Nishit Dhruva,
Ms. Rasika Ghate, Ms. Shefali Shankar and Mr. Dhruv
Kapadia, Advocates i/b MDP & Partners for the Respondent.

ORDER:

1. Both the appeals are taken up together. Connect with Appeal no. 70 of 2024 and list on April 4, 2024.
2. There is a delay in the filing of the appeals. For the reasons stated in the applications, the delay is condoned. The applications are allowed.
3. Respondent may file a reply within three weeks from today. Rejoinder may be filed on or before the next date.
4. In the meanwhile, the appellants to deposit Rs. 1 lakh each within three weeks from today. If the said amount is deposited, the balance amount shall not be recovered during the pendency of the appeal. The debarment shall continue. The stay applications are disposed of.

Ms. Meera Swarup
Technical Member

21.02.2024
msb